

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST**  
**FOR**  
**DNR INDIA AUTOTECH PRIVATE LIMITED**  
**INVOLVED IN MANUFACTURING OF AUTO PARTS**  
**AT**  
**MIDC WALUJ INDUSTRIAL AREA, CHHATRAPATI SAMBHAJINAGAR,**  
**MAHARASHTRA, 431005**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| S. No. | RELEVANT PARTICULARS                                                                                                                  |                                                                                                                                                                                                                                                                                                                       |
|--------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | Name of the corporate debtor along with PAN & CIN/ LLP No.                                                                            | <b>DNR India Autotech Private Limited</b><br>PAN: AAFCD5707P<br>CIN: U74900MH2016PTC271607                                                                                                                                                                                                                            |
| 2.     | Address of the registered office                                                                                                      | 1903/1903A, 19 <sup>th</sup> FLC, Haware Infotech Park Sector 30A, Vashi, Navi Mumbai, Maharashtra, India, 400706.                                                                                                                                                                                                    |
| 3.     | URL of website                                                                                                                        | Not available                                                                                                                                                                                                                                                                                                         |
| 4.     | Details of place where majority of fixed assets are located                                                                           | Industrial property situated at MIDC Waluj, Chhatrapati Sambhajnagar and commercial offices located at Kharghar, Navi Mumbai.                                                                                                                                                                                         |
| 5.     | Installed capacity of main products/ services                                                                                         | Not known.                                                                                                                                                                                                                                                                                                            |
| 6.     | Quantity and value of main products/ services sold in last financial year                                                             | As per last available financial statements for FY 2021-22, total revenue from operation was INR 9.44 Crore.                                                                                                                                                                                                           |
| 7.     | Number of employees/ workmen                                                                                                          | Nil                                                                                                                                                                                                                                                                                                                   |
| 8.     | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | The financial statements and other details of the CD can be obtained by sending an email at ip.dnrindia@gmail.com<br><br>List of creditors is available on the website of <a href="https://ibbi.gov.in/claims/claim-process/U74900MH2016PTC271607">https://ibbi.gov.in/claims/claim-process/U74900MH2016PTC271607</a> |
| 9.     | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:                                         | Eligibility criteria is mentioned in detailed Expression of Interest document which can be obtained by sending an email at ip.dnrindia@gmail.com                                                                                                                                                                      |
| 10.    | Last date for receipt of expression of interest.                                                                                      | 12/11/2026, till 05:00 P.M.                                                                                                                                                                                                                                                                                           |
| 11.    | Date of issue of provisional list of prospective resolution applicants.                                                               | 22/11/2026                                                                                                                                                                                                                                                                                                            |
| 12.    | Last date for submission of objections to provisional list.                                                                           | 27/11/2026                                                                                                                                                                                                                                                                                                            |
| 13.    | Date of issue of final list of prospective resolution applicants                                                                      | 07/12/2026                                                                                                                                                                                                                                                                                                            |
| 14.    | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants      | 12/12/2026                                                                                                                                                                                                                                                                                                            |
| 15.    | Last date for submission of resolution plans                                                                                          | 11/01/2027, till 05:00 P.M.                                                                                                                                                                                                                                                                                           |
| 16.    | Process email id to submit Expression of Interest                                                                                     | ip.dnrindia@gmail.com                                                                                                                                                                                                                                                                                                 |

|     |                                                               |                                                                                         |
|-----|---------------------------------------------------------------|-----------------------------------------------------------------------------------------|
| 17. | Details of the corporate debtor's registration status as MSME | Presently, no documents are available which confirms the registration of CD as an MSME. |
|-----|---------------------------------------------------------------|-----------------------------------------------------------------------------------------|



**Mangesh V. Kekre**  
Resolution Professional  
DNR India Autotech Private Limited  
IBBI Reg. No: IBBI/IPA-001/IP-P00539/2017-18/10964  
AFA Valid till 31/12/2026  
Office No. 607, Chetak Center, Near Hotel Shreemaya, RNT  
Marg, Indore (MP) 452001

Date: 28/10/2026  
Place: Indore



**पंजाब नॅशनल बँक**  
punjab national bank  
(Coat of India Undertaking)

**Asset Recovery Management Branch (ARMB), Mumbai City(604100)**  
UBI Tower, 6th Floor, Sir P M Road, Fort, Mumbai - 400001. E-mail: cs6041@pnb.bank.in

**POSSESSION NOTICE (For Immoveable property)(Rule 8 (1))**

Whereas, The being the Authorised Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 03.07.2026 calling upon the Borrower/Guarantor/Mortgagor, **Mohammad Shahzad S/O Mohammad Moti & Laili Khatoun W/O, Mohammad Shahzad, Ward No-01, Village + Post - Yamsam, Pandaul, Distt.- Madhubani, Bihar-847234** to repay the amount mentioned in the notice being **Rs.98,23,245.57 (Rupees Ninety Eight Lakhs Twenty Three Thousand Two Hundred Forty Five And Fifty Seven Paise Only)** as on 02.07.2026 with further interest and expenses thereon within 60 days from the date of notice/date of receipt of the said notice.

The Borrowers have failed to repay the amount, notice is hereby given to the Borrower/ Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **23rd Day of October of the year 2026**

The Borrower/ Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of being **Rs.98,23,245.57 (Rupees Ninety Eight Lakhs Twenty Three Thousand Two Hundred Forty Five And Fifty Seven Paise Only)** as on 02.07.2026 with further interest & expenses thereon until full payment.

The Borrower Attention is invited to provision of sub section (8) of section 13 of Act in respect of time available to redeem the secured assets

**Description of immovable property**  
EM Of Flat No.1403, 14th Floor, Wing-B, Mayur Co-operative Housing Society, Buldg. No.17, Kher Nagar, Bandra East, Mumbai, Maharashtra- 400051  
Date: 23/10/2026 (P.S. Sivasadan) Authorised Officer  
Place: Mumbai Punjab National Bank



**SAKUMA EXPORTS LTD.**  
CIN: L51909MH2005PLC155765,  
**Registered Office:** Aorus Chamber, A 301, Near Mahindra Tower, S S Amrutwar Lane, Worli, MUMBAI, Maharashtra, India, 400013  
**Website:** https://www.sakumaeportsltd.com/  
**Email:** companysecretary@sakumaeportsltd.com

**NOTICE OF EGM**

The Extra-Ordinary General Meeting of the Company, will be held on **Saturday, 21<sup>st</sup> day of November, 2026 at 11:00 A.M. through Video Conferencing (VC) or Other Audio-Visual Means (OAVM).**

The company is providing the facility to vote by electronic means on all or any of the business specified in the notice convening EGM. For the purpose of determining the shareholders eligible to cast their votes, the company have **fixed 14.11.2026 as the cut-off date.** The company has engaged the services of Bigshare Services Private Limited to provide e-voting facility. The voting period begins on 18.11.2026 at 9:00 A.M. and ends on 20.11.2026 at 5:00 P.M. This information is also available on the website of the Company, BSE and NSE. The link of the Notice is: <https://www.sakumaeportsltd.com/investors/announcement/Notice-of-EGM-21-11-2026.pdf>

and can be accessed by scanning QR Response (QR) code given below:

**FOR SAKUMA EXPORTS LIMITED**  
Sd/-  
(SAURABH MALHOTRA)  
(Managing Director)  
(DIN: 00214500)

**IN THE COURT OF SMALL CAUSES AT MUMBAI**  
**R.A.E. & R. SUIT NO. 170/269 OF 2013**

- Mrs. Nirmala Purshottam Sidhpura  
Aged 65 years Occupation : Housewife
- Ms. Hina Purshottam Sidhpura  
Aged 36 years, Occupation : Business
- Ms. Darshana Purshottam Sidhpura  
Age : 35 year, Occupation : Service
- Mr. Dinesh Purshottam Sidhpura  
Age : 35 years, Occupation : Chartered Accountant
- Mrs. Bharti Puresh Momaya Nee Bharti Purshottam Sidhpura  
Aged 32 years  
Occupation : Housewife  
all heirs and legal representatives Of late Shri Purshottam Devsi Sidhpura,  
residing at Room No. 2, Building No. 10, Devsi Shamji Building, 2<sup>nd</sup> Kumbharwada, Sant Sena Maharaaj Marg, Mumbai-400004

...Plaintiffs

Versus

- Mr. Shishir N. Parikh (Full name not known aged 72 years, Occupation : Business & Service  
Carrying on Business and residing at G.A. Purnima, 2nd floor 20L, Jagmohandas Marg, Mumbai-400036  
**Unnamed heirs and legal representatives** (Deleted)  
**Ch-Mrs. Rashmi Narayan Jain**  
Having address at **Ganga Nivesh, 20th Floor, 62A/2, Ashwini Road, Malabar Hill, Mumbai-400046**
- Rhoda Shivax Balaporia  
Indian Inhabitant of Mumbai  
age 87 years, Occ. Housewife  
residing at Flat No. 6, 1<sup>st</sup> floor Kerawalla Bldg. Jame Jamshed Road, Parsee Colony, Dadar, Mumbai-400014.
- Mrs. Statira Behram Balaporia  
Aged 82 years, Housewife,  
Canadian National, residing at 9342, Romanuk Drive, Richmond BC, V7E5G7, Vancouver, Canada.
- Mrs. Armaty Rusy Patel,  
aged 80 years, Housewife,  
British National, residing at 14, Langley Road, Elmers End, Beckenham Kent BR3-4AD, United Kingdom.
- Mrs. Amy Darius Vazifdar  
Aged 80 years, British National, Housewife, residing at 17, Andover Road, Orpington, Kent, BR6 8BW, United Kingdom.
- Mrs. Rukhsana Yates nee Vazifdar  
Aged 46 years, British National, 5/45-37, Chapman Street, Gympsea, NSW 2227, Australia
- Mrs. Tina Jimmy Whyte,  
aged 42 years, British National, 47, Black Brooks Lane, Beckley, Kent, BR2 8AU, United Kingdom.
- Miss Lisa Darius Vazifdar,  
aged 39 years, British National, 28, Shortlands Gardens, Bromley, Kent BR2 OEA, United Kingdom all Zoroastrians Parsees by faith and religion
- Mayur Shah, alias Sanghrata  
Aged 48 years, Occ. Business,  
Residing at 107, Kumar Corner Opp. Husseinji Bungal, 1986, Convent Street, Pune Camp, Pune-411001.
- Uday M. Shah (Full name not known)  
Aged about 40 year, Occupation : Business, Residing at 107, Kumar Corner Opp. Husseinji Bungal, 1986, Convent Street, Pune Camp, Pune-411001.
- Mrs. Sonal Parag Patalia  
Aged about 48 years, Occupation: Housewife, Residing at Patalia Bungalow, Near Old Railway Station, Jammarg, Gujarat-361001.
- Mrs. Dharmia Sham Rajivali (E), Mumbai-400057.
- Aged about 42 years, Occupation : Housewife Residing at 243, Rasta Peth, Near Apollo Cinema, Pune-411002.
- Tushar N. Parikh (Full Name Not Known)  
Aged about 63 years, Occupation : Business and Consultancy and residing at 6-B, Purnima, 20, L, Jagmohandas Marg, Mumbai-400036.
- Mr. D. Bhadra N. Parikh (Full Name Not known)  
Aged 66 years, Occupation : Physician, 11776, Perchvale Court, Cincinnati, Ohio 45241, USA
- Mrs. Kamalini Bharat Mehta  
aged 68 years, Occ. Housewife, residing at 301, Anand Khandnani, 115, Sir Phirozshah Mehta Road, Vile Parle (E), Mumbai-400057.
- Mr. Kalpesh Dalchand Gopani  
Adult, Occ. Business, Carrying on business in the Name and style of Gopani Steels and Gopani Alloys, at Godown No. 1, Building No. 9, Railyabadi Sidhpura Building, 2<sup>nd</sup> Kumbharwada, Sant Sena Maharaaj Marg, Mumbai-400004 and residing at 302, Prishank CHS Ltd., C. P. Road, Opp. Bus Depot, Kandivali (E), Mumbai Hemal Shishir Parikh alias Hemal Viral Shah, Aged: 42 years, Occ : Housewife, residing at 7-B, Sefti Minial, 16-A Pedder Road, Opposite Jaslok Hospital, Mumbai-400026

...Defendants

To,

The Defendant Nos. 3, 4 and 8 abovementioned,

WHEREAS, The Plaintiffs abovementained have instituted the above suit against the Defendants praying the Defendants be decreed and ordered to quit, vacate and handover quiet, vacant and peaceful possession of the premises being Godown No. 1, on the Ground Floor, Building No. 9, Railyabadi Sidhpura Building, 2<sup>nd</sup> Kumbharwada Lane, Sant Sena Marg, Mumbai-400004 to the Plaintiffs and the Plaintiffs be ordered and decreed to pay Rs. 40,548.80 ps being the arrears of rent from January, 2010 to December, 2012 alongwith simple interest and cost and Pending the hearing and final disposal of the suit, the defendants, their servants and agents and anyone claiming through them be restrained by an order of Injunction of this Hon'ble Court in any way from parting with possession and / or creating third party rights, by entering into any agreement or giving the suit premises on Leave and License basis to any third party and for such other and further reliefs as prayed in the Plaint.

You are hereby summoned to file your Written Statement within 30 days from service of summons and appear before the Hon'ble Judge presiding in Court Room No. 17, 5<sup>th</sup> Floor, New Annex Building, Small Causes Court, Lokmanyaa Tilak Marg, Mumbai-400002, in person or by an authorized Pleadar duly instructed and able to answer all material questions relating to the suit or who shall be accompanied by some other person able to answer all such questions on 29<sup>th</sup> October, 2026 at 11:00 a.m., to answer the abovementained Plaintiff, and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day and you are hereby requested to take notice that in default of filing the Written Statement or your appearance on the day before mentioned, the suit will be heard and determined in your absence and you will bring with you or send by your Pleadar, any documents on which you intend to rely in support of your defence.

You may obtain the copy of the said Amended Plaint from Court Room No. 17 of this Hon'ble Court

Given under the seal of the Court, this 22<sup>nd</sup> day of September, 2026  
Sd/-  
Registrar



**sciometric technologies INDIA**  
A HIGH TECH AND AUTOMATION COMPANY

**PUBLIC NOTICE**

**BEFORE THE REGIONAL DIRECTOR, WESTERN REGION**

In the matter of the Companies Act, 2013, Section 12(5) and Rule 28 of the Companies (Incorporation) Rules, 2014 AND

In the matter of Sciometric Technologies India Private Limited (CIN : U72900MH2009 PTC195506), having its registered office at 3, Silver Cascade, 110 AA, Senapati Bapat Marg, Dadar (W), Mumbai-400028, within the jurisdiction of the Registrar of Companies, Mumbai --- Applicant Company

**NOTICE** is hereby given to the general public that **Sciometric Technologies India Private Limited (CIN : U72900MH2009 PTC195506)** (hereinafter "the Company") proposes to make an application to the Regional Director, Western Region, under Section 12(5) of the Companies Act, 2013, seeking confirmation of the shifting of its registered office from its present location at 3, Silver Cascade, 110 AA, Senapati Bapat Marg, Dadar (W), Mumbai-400028, falling within the jurisdiction of the Registrar of Companies, Pune, both offices being situated within the State of Maharashtra, pursuant to the special resolution passed at the Annual General Meeting held on **Tuesday, 29 September 2026 at 4.00 P.M.**

Any person whose interest is likely to be affected by the proposed shifting may deliver or send by registered post his/her objections, supported by an affidavit stating the nature of his/her interest and the grounds of opposition to The Regional Director, Western Region, Everest 5<sup>th</sup> Floor, 100 Marine Drive, Mumbai-400002, Maharashtra, within **fourteen (14) days** of the date of publication of this notice, with a copy to the applicant company at its registered office given below.

3, Silver Cascade, 110 AA, Senapati Bapat Marg, Dadar (W), Mumbai-400028, within the jurisdiction of the Registrar of Companies, Mumbai

**For Sciometric Technologies India Private Limited**  
Sd/-  
**Vinod Rameshwar Kanhere**  
Managing Director  
DIN : 10688523

**Place : Mumbai**  
**Date : 28.10.2026**

**DEBTS RECOVERY TRIBUNAL NO. II, MUMBAI GOVERNMENT OF INDIA**  
Ministry of Finance, Department of Financial Services.

**MUMBAI DEBTS RECOVERY TRIBUNAL NO. 2**  
3rd floor, MTNL Building Colaba Market, Colaba, Mumbai - 400 005

**EXH. 11**

**ORIGINAL APPLICATION**  
No. 613 of 2025

**Summons**

**Deutsche Bank AG... Applicants**  
VS  
**M/S. Shreeram Trading & Anr.**  
...Defendants

1./M/s Shreeram Trading Address at: 2nd Floor, 203, Regal Diamond Centre, Tata Road No. 2, Opera House, Girgaum, Charni Road Station, Mumbai, Maharashtra-400004 And also at: Om Harihar Complex, Gala No.D-20, Vadghar, Bhivandi, Thane, Maharashtra-421302

2./Nila Anil Patrecha 1702, 17th Floor, Earth Pillar Khadlikar Road, Girgaon, Kandewadi, Mumbai, Maharashtra-400004

3./Rasilia Ketan Jain Residing at: 1701, 17th Floor, Earth Pillar Khadlikar Road, Girgaon, Kandewadi, Mumbai, Maharashtra-400004

Whereas Original Application No.613 of 2025 was listed before Hon'ble Presiding Officer on 18.08.2025

Whereas this Hon'ble Tribunal is pleased to issue of summons / Notice on the said application under section 19(4) of the Act (TCA) filed against you for recovery of debts of Rs. 24,43,462.44/- (Rupees Twenty Four Lakhs Forty Three Thousand and Four Hundred Sixty Two and Paise Forty Four only )/Application along with copies of documents etc. annexed.

Whereas the service of summons could not be effected in ordinary manner and whereas the Application for Substituted service has been allowed by this Hon'ble Tribunal.

In accordance with Sub-Section (4) of Section 19 of the Act you the defendants are directed as under:- (i) to show cause within 30 (thirty) days of the service of summons as to why relief prayed for should not be granted, (ii) To disclose particulars of properties or assets other than properties and asset specified by the applicant under serial number 3A of the Original Application, (iii) You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties, (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other asset and properties specified or disclosed under serial Number 3A of the original application without the prior approval of the Tribunal, (V) You shall be liable to account for the sale proceeds realised by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.

You are also directed to file written statement with a copy thereof furnished to the applicant and to appear before the learned Registrar on 21.12.2026 at 11:00 a.m. failing which the application shall be heard and decided in your absence

Given under my hand and the seal of the Tribunal on this 15<sup>th</sup> day of September 2026.

Registrar  
Debts Recovery Tribunal - II

In the court of Shri. M. S. Ligade, 6<sup>th</sup> Jt. C.J.S.D. & Additional C.J.M. Belapur CBD

**Notice to Accused**

O.W.No. 2679/26  
OMA 1100433/2015  
Date : 12/06/2026

Complainant : JK Tyre & Industries Ltd.

**To,**  
**Prakash Waman Kelkar**  
Add. National Engineering Works, Mr. Vinod Weigh Sange, Pavel, Mumbai Road, Dahisar Gaon, Raigarh-400612

Whereas your attendance is necessary to answer to the charge Section 138 R/W section 141 of Negotiable Instrument Act. 1981/Section 25 of Payment and Settlement system Act 2007.

You are hereby required to appear in person before the day **Shri. M. S. Ligade, 6<sup>th</sup> Jt. C.J.S.D. & Additional C.J.M. Belapur CBD** on date **30/10/2026** at 11:00 am. Herein fail not Further Directions as per order of the Hon'ble Supreme Court.

ag) It is made clear to you that, you that, you can make an application for compounding of the offenses at the or second hearing of the case and that if such an application is made, compounding may be allowed by the Court without imposing any costs on you.

ah) If you do not make an application for compounding as aforesaid then if an application for compounding is made before the Magistrate at a subsequent stage compounding can be allowed subject to the condition that you will be required to pay 10% of the cheque amount to be deposited as a condition for compounding with the legal services Authority, or such authority as the Court deems fit.

ai) Similarly, if the application for compounding is made before the Sessions Court or a High Court in revision or appeal. Such compounding may be allowed on the condition that you pay 15% of the cheque amount to be deposited as a condition for compounding with the Legal Services Authority operating at the level of the Court before which compounding during the pendency of proceedings before a Magistrate's Court or a Court of Session such costs should be deposited with the District Legal Services Authority. Likewise, costs imposed with the State Legal Authority and those imposed in connection with composition before the Supreme Court should be deposited with the National Legal Services Authority.

Given under my hand and the Seal of the Court, this 30/10/2026

By order,  
Sd/-  
Assistant Superintendent  
Civil Court, CBD Belapur

**PUBLIC NOTICE**

NOTICE is hereby given that our client is negotiating with **JGB BUILDERS LLP** (having its address at 353, 6th floor, Satguru House, Linking Road, Khar (West), Mumbai 400 052) ("Promoter") for the purchase of their premises more particularly described in the **Schedule** hereunder written ("Premises"), free from all encumbrances/ third-party claims.

Any persons having or claiming any rights, title or interest or any demands or claims over or to the Premises or any part thereof by way of sale, exchange, gift, bequest, lease, sub-lease, tenancy, leave and license, mortgage, lien, charge, covenant, trust, contract, agreement/ arrangement, settlement, lis pendens, attachment, decree or any orders from any court or authority, or otherwise howsoever, is hereby required to make the same known in writing along with certified copies of documents supporting such claim to the undersigned having their office at 502/503, Precept Legal, 5th floor, 'B' Wing', 36 Turner Road, above Fab India, Bandra (West), Mumbai 400 050, with a copy thereof to be forwarded by email to **staff@preceptlegal.in** and **flanian@preceptlegal.in** within 10(ten) days from the date of publication of this Notice, failing which, claims, if any, shall be considered to have been waived or abandoned and our client shall proceed with the purchase of the Premises.

**THE SCHEDULE**

Flat No.1101 on the 11th floor of the building named 'Satguru's Kismet', along with 3 car-parking spaces, bearing Nos.1101A, 1101B and 1101C on the 3rd podium level of the said building, which is constructed by the Promoter on the land bearing CTS Nos. C/695 & C/696/A (part) of Village Bandra, situated at 48 Carter Road, Bandra (West), Mumbai 400050. The Flat measures 203.33 square metres RERA carpet area which excludes the area of the covered decks/ sit-out area, the area whereof is 11.28 square meters and which have been included in FSI and as part of the Flat in the plans approved by the BMC; thus, the total carpet area of the Flat with decks is 214.61 square meters.

Mumbai, Dated this 28th day of October, 2026.

Sd/-  
For M/s. Precept Legal, Advocates  
Flanian Dsouza, Partner



**MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION**  
(A Government of Maharashtra Undertaking)

**Extension Notice**

**E Tender Notice No. 36/2026-2027 (Mumbai)**

Vide above E Tender Notice, tender for following work were published in Daily Apala Mahanagar, Mumbai, Daily Free Press Journal, Mumbai, Daily Vrittamanas, Mumbai on 07/10/2026.

| Sr. No. | Name of Work                                                                          | Estimated Cost |
|---------|---------------------------------------------------------------------------------------|----------------|
| 1       | M&R to NRB in TTC Indl Area ..... Strengthening of fire alarm system at Mahape Office | 29,57,903.00   |

Now the Extension Notice is hereby issued for extending the date of availability of E Tender on website of <https://mahatenders.gov.in> for the above works.

The blank tender forms for above works will be available upto 06/11/2026 on following website <https://mahatenders.gov.in>

Please note that the bidders who have already submitted / uploaded their offer will again have to reload or resubmit their offer with or without change, such bidders shall also note that if offers is not reloaded or resubmitted, their bid will be out of completion for the this tender in particular.

Other contents of the tender notice remain unchanged.

**PUBLIC NOTICE**

TAKE NOTICE that my clients:

**1. Mr. Mayur Champshi Gindra, 2. Mr. Sumit Champshi Gindra**

intend to purchase and acquire all absolute right, title, interest, and ownership in the Flat and the Society Shares more particularly described in the Schedule hereunder written, and I am investigating the title of the Sellers, (1) Ms. Vandana Hastkant Khatri and (2) Ms. Hemani Hastkant Khatri, in respect of the said Flat and Shares.

All persons having or claiming any right, title, interest, claim, or demand of any nature whatsoever in, to, or against the said Flat, Society Shares, or any part thereof, or upon the land whereon the building comprising the said Flat is standing, by way of inheritance, succession, sale, gift, exchange, mortgage, charge, lien, hypothecation, pledge, lease, tenancy, sub-tenancy, license, trust, maintenance, easement, possession, decree, court attachment, lis pendens, or otherwise howsoever, are hereby required to make the same known in writing along with certified copies of supporting documentary evidence to the undersigned advocate at his office address: Office No. 406, Sai Sadan Building, 76-78 Mody Street, Fort, Mumbai - 400001, within 14 (fourteen) days from the date of publication hereof.

If no claims or objections are received within the aforesaid period of 14 days, the purchase and transfer transaction will be completed without reference to any such claim or claims, and the same, if any, shall be deemed to have been completely waived, abandoned, and relinquished.

**SCHEDULE OF THE PROPERTY ABOVE REFERRED TO**

All that residential apartment bearing Flat No. 306, situated on the 3<sup>rd</sup> Floor, admeasuring approximately 60.59 sq. mtrs. (equivalent to 652 sq. ft.) carpet area (built-up area 72.70 sq. mtrs.), in the building known as "Hari Darshan" in "Hariom Complex", belonging to Haridarshan Co-operative Housing Society Limited, constructed and standing on all that piece or parcel of land bearing Survey No. 15, Hissa No. 3/C, corresponding to CTS Nos. 80 and 81 of Village Mogra, Ambewadi, R. K. Singh Marg, Taluka Andheri, in the Registration District of Mumbai Suburban.

TOGETHER WITH 5 (five) fully paid-up shares of the face value of Rs. 50/- each bearing distinctive numbers 096 to 100 (both inclusive) under Share Certificate No. 20 issued by HARIDARSHAN CO-OPERATIVE HOUSING SOCIETY LTD. (bearing Registration No. MUM/WKE/HSG/TC/13865 of 2007 dated 3<sup>rd</sup> May, 2007).

Dated this 28<sup>th</sup> day of October 2026.

Sd/-  
**ADV. RAHUL GINDRA**  
Advocate High Court

**PUBLIC NOTICE**

Notice is hereby given on behalf of my client **Mrs. VIDULA VIDYANAND PAWAR** that the original Receipt of Registration issued by the Sub-Registrar of Assurances, Vasai, bearing Sr. No. 5486, in respect of Agreement for Sale registered on 06/12/1989 executed by **Mrs. SETHI SUDHAKAR** in favour of **Mrs. LAXMI RAMCHAND SHIVDASANI**, pertaining to Flat No. 211, 2<sup>nd</sup> Floor, admeasuring 390 sq. ft. built-up, in the building known as "SETHI PALACE", Ambabad Road, Navghar, Vasai Road (West), Taluka Vasai, District Palghar, has been LOST / MISPLACED and is not traceable. Any person having any claim, right, title, interest, share or demand in respect of the said Flat or the said original receipt, whether by way of sale, exchange, gift, mortgage, charge, lien, lease, tenancy, inheritance, possession, easement or otherwise howsoever, is hereby called upon to intimate the undersigned in writing, with documentary proof, within 14 days from the date of publication hereof, failing which such claim, if any, shall be deemed to have been waived and / or abandoned, and my client shall be entitled to deal with the said Flat as absolute owner thereof.

**Place : Mumbai**  
**Date : 28.10.2027**

Sd/-  
**ADV. ATUL SAXENA**  
Mob.:93228 12007  
Email: thelegalprops@gmail.com

**PUBLIC NOTICE**

Notice is hereby given that we are investigating the title of **Mrs Pushpa Khushalchand Goshar** in relation to the property being **Flat No 503/B, B.Wing**, admeasuring area **380 Sq Ft Built up**, on the **5th Floor, Girivihar Darshan CHS Ltd (Aparna Apartment)** constructed on Plot No. 98 & 99 of East Agrhanda North Estate & Survey No. 3450 (p), CS No. 2/1928 of Byculla Division situated at Musa Killedar Street, Keshavnagar Khadya Marg, Jacob Circle, Satrasta, Byculla (West), Mumbai - 400014, who has acquired the said property by virtue of being the legal heir of **Late Mr Khushalchand Tejpal Gosar** and the other legal heir **Mr Hemang Khushalchand Gosar** having released his rights vide a registered Release Deed dated **26/09/2026** bearing Registration no. **MBE5-18077-2026** dated **26/09/2026**.

Any person having any claim in respect of the above referred premises or part thereof by way of sale, exchange, mortgage, charge, gift, maintenance, inheritance, possession, lease, tenancy, lien, license, hypothecation, transfer of property or otherwise interest does not have any trust, right of prescription or pre-emption or under any Agreement or other disposition or under any decree, order or award or otherwise claiming howsoever are hereby requested to make the same known in writing together with supporting documents to the undersigned at their office at 310, Sai Chambers, Near Santacruz Railway Station East, Mumbai 400 055 within a period of 14 days (both days inclusive) from the date of publication hereof failing which the claim of such person/s) will be deemed to have been waived and/or abandoned.

**Dated 28<sup>th</sup> day of Oct, 2026**  
**M/s AK Legal Partners, Advocates**

**PUBLIC NOTICE**

Notice is hereby given to public at large with reference to Public Notice dated 29/7/2023 and 8/8/2023 in Free Press Journal on behalf of Ghatkopar Kajorlkar CHS Ltd (Society) and the Society's Tender Notice dated 8/9/2026 for re-development of the property described below that:

- My clients **M/s.Omega Real Tech Ltd** (demerged entity of M/s.Omega Investment & Properties Ltd) are the Developers of the said property under the Development Agreement dated 2/2/2007 (Regn.No.BDR-13/28/16/2007), the Irrevocable General Power of Attorney dated 2/2/2007 (Regn.No.BDR-13/28/16/2007) and Supplemental Agreements dated 14/11/2011 and 30/11/2015 (Regn.No.KRL1-10576-2015). The said agreements contain no clause for termination or expiry, and are valid, subsisting and binding upon the Society.
- The purported Termination Notice dated 24/7/2023 and the said Public Notice of the Society are illegal and not binding upon my clients, and have been challenged in Suit (L) No.113948/2023 before the Hon'ble City Civil Court Bombay. The said Suit and WP (L) No.5243/2024 arising therefrom before the Hon'ble Bombay High Court, are pending.
- My clients have a claim of Rs.104.40 crores against the Society in respect of the said property. The said Tender Notice does not disclose the said proceedings, my clients' claim or the demand of Rs.90 crores raised upon the Society by the Collector (Mumbai Suburban District) towards the NOCs/approvals/sanctions required for re-development.
- Any person participating in the said tender and/or dealing with the Society in respect of the said property shall do so at his/her/its own risk as to costs and consequences, subject to my clients' rights and claim, Section 52 of Transfer of Property Act 1882 and the outcome of the said proceedings, and shall not bind my clients.

**SCHEDULE**

Land bearing CTS No.80 (ph. 801) to 80/64 of Village Ghatkopar, Taluka - Kurla, admeasuring approximately 24,609.60 sq.mtrs situated at S.G.Barge Nagar, Gollbar Road, Ghatkopar (West), Mumbai - 400 084.

**Place:Mumbai**  
**Date: 28/10/2026**

Sd/-  
**P.Y. Shankar,**  
Advocate, High Court Bombay,  
18 A, 2<sup>nd</sup> Floor, Rajababdar Mansion-Building No.8, Amabadi Doshi Marg, Mumbai-400023

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR DNR INDIA AUTOTECH PRIVATE LIMITED INVOLVED IN MANUFACTURING OF AUTO PARTS AT MIDC WALUJI INDUSTRIAL AREA, CHHATRAPATI SAMBAJI NAGAR, MAHARASHTRA, 431005**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| Sl. | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of the corporate debtor along with PAN & CIN LLP No. DNR India Autotech Private Limited PAN:AAFCD5707P CIN: U74900MH2016PTC271607                                                                                                                                                                                                                                                                                                                                                            |
| 2.  | Address of the registered office 1903/1903A, 19th FLC, Haware Infotech Park Sector 30A, Vashi, Navi Mumbai, Maharashtra, India, 400706.                                                                                                                                                                                                                                                                                                                                                           |
| 3.  | URL of website Not available                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 4.  | Details of place where majority of fixed assets are located Industrial property situated at MIDC Waluji, Chhatrapati Sambhaji Nagar and commercial offices located at Kharghar, Navi Mumbai.                                                                                                                                                                                                                                                                                                      |
| 5.  | Installed capacity of main products/services Not known.                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 6.  | Quantity and value of main products/services sold in last financial year As per last available financial statements for FY 2021-22, total revenue from operation was INR 9.44 Crore.                                                                                                                                                                                                                                                                                                              |
| 7.  | Number of employees/workmen Nil                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| 8.  | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: The financial statements and other details of the CD can be obtained by sending an email at <a href="mailto:lp.dnrindia@gmail.com">lp.dnrindia@gmail.com</a> . List of creditors is available on the website of <a href="https://ibbi.gov.in/claims/claim-process/U74900MH2016PTC271607">https://ibbi.gov.in/claims/claim-process/U74900MH2016PTC271607</a> |
| 9.  | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Eligibility criteria is mentioned in detailed Expression of Interest document which can be obtained by sending an email at <a href="mailto:lp.dnrindia@gmail.com">lp.dnrindia@gmail.com</a>                                                                                                                                                                                                         |
| 10. | Last date for receipt of expression of interest 12/11/2026, till 05:00 P.M.                                                                                                                                                                                                                                                                                                                                                                                                                       |
| 11. | Date of issue of provisional list of prospective resolution applicants 22/11/2026                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 12. | Last date for submission of objections to provisional list 27/11/2026                                                                                                                                                                                                                                                                                                                                                                                                                             |
| 13. | Date of issue of final list of prospective resolution applicants 07/12/2026                                                                                                                                                                                                                                                                                                                                                                                                                       |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 12/12/2026                                                                                                                                                                                                                                                                                                                                                       |
| 15. | Last date for submission of resolution plans 11/01/2027, till 05:00 P.M.                                                                                                                                                                                                                                                                                                                                                                                                                          |
| 16. | Process email id to submit Expression of Interest lp.dnrindia@gmail.com                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 17. | Details of the corporate debtor's registration status as MSME Presently, no documents are available which confirms the registration of CD as an MSME.                                                                                                                                                                                                                                                                                                                                             |

**Sd/-**  
**Mangesh V. Katre**  
Resolution Professional  
DNR India Autotech Private Limited  
IBBI Reg. No: IBBI/PA-001/P00539/2017-18/10964  
AFA Valid till 31/12/2026  
Office No. 607, Chetak Center, Near Hotel Shreemaya, RNT Marg, Indore (MP) 452001

**Date: 28/10/2026**  
**Place: Indore**

**GOVERNMENT OF MAHARASHTRA**  
Executive Engineer, Project Electrical Division,  
Public Works Department, 5th floor,  
Bandhkam Bhavan, Fort, Mumbai-01  
e-mail : [elprojectmumbai.ee@mahapwd.gov.in](mailto:elprojectmumbai.ee@mahapwd.gov.in)  
Tel. No. 022-22013784

**e-Tender Notice No. 31 /2026-27**

Online percentage rate tenders in "B-1" form are invited by the Executive Engineer, Project Electrical Division, Mumbai, for the following work From The Electrical Contractor from Govt. of Maharashtra. (as per env. no.1 document) e-Tender document can be downloaded from the e-Tendering portal of P.W.D., Government of Maharashtra <http://mahatenders.gov.in>, The Executive Engineer, Project Electrical Division, Mumbai reserves right to accept or reject any tender. The conditional tender will not be accepted.

| Name of Work:                                                                                                                                                                                                                                                     | Estimate Cost put to tender: |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------|
| Est. No. ATAL/PED/PESD/NAB/26041/2026-27 Providing Temporary Services of 6 Mazdoors, 2 Wireman (Skilled Labour), 1 Lift Operator on a Contract Basis for Attending to Electrical Complaints at the New Administrative Building, Mumbai, for a Period of 180 Days. | 17,48,664/-                  |

Document Download/ Sale Period: Date: 28.10.2026 to 05.11.2026.

Bid Opening Date: 06.11.2026 at 11.00Hrs.

(Govt Of Maharashtra ,PWD,Mantralay Vide Letter No. sankirn 2022/P.K.104/Bldg. - 2 Date.14.02.2025)

All information about e-Tender is available on following website.

- Contractor should Quote Price Excluding G.S.T. @ 18% will be paid Extra.
- <http://mahatenders.gov.in>
- If there will be change in e-Tender Notice, it will be informed on above website)
- Executive Engineer. Project Electrical Divn., Mumbai for official Notice Board.
- Criteria of post qualification is included in the work agreement.

**EE/PED/TC/1344 /2026 Date: 23.10.2026**

Sd/-  
**Executive Engineer**  
Project Electrical Division,  
P.W.D., Mumbai.

**DGIPR 2026-27/3415**



**IDFC FIRST Bank Limited**  
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) | CIN : L65110TN2014PLC097792  
**Registered Office:** - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.  
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

**NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RE**

|                                                                                                                                                                                                                                                                                                                                                                                                                                                     |  |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|
| <p>प्रपत्र क्र. ३ (नियमावली १३(१)(ए)आ) पहला</p> <p><b>कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी १)</b></p> <p>२रा मजला, कुलाबा, टेलिफोन भवन, कुलाबा मार्केट, मुंबई-४०० ००६</p>                                                                                                                                                                                                                                                                           |  |
| <p><b>खटला क्र. ओ.ए/६८२/२०२५</b></p> <p><b>कर्ज वसुली न्यायाधिकरण (प्रक्रिया) नियमावली, १९९३ नियम ५ च्या उपनियम (२ए)</b></p> <p><b>सहाचक्षत्र अर्चिनियावासकाला कलम १९ च्या उप-कलम (४) अन्वये समान</b></p> <p><b>स्टेट बँक ऑफ इंडिया</b></p> <p><b>विरुद्ध</b></p> <p><b>सुरेश जनाबोनाबरा कुटे</b></p> <p style="text-align: right;"><b>परि. क्र. १३</b></p>                                                                                         |  |
| <p><b>समस</b></p>                                                                                                                                                                                                                                                                                                                                                                                                                                   |  |
| <p>ग्याअर्ची, ओ.ए/६८२/२०२५ हा १७/०८/२०२५ रोजी समस विद्युत् अर्चिकार/प्रवर्णकसमस मुंबईचड झाला. न्यायाअर्ची समस न्यायावली, विंग सी, कलम ६७, १९९३ नियम ५, पुणे, महाराष्ट्र-४११००४ तर्फे येथे २ रा क्र. ३ १९/३४, ग्याच कलम २१, रिहायला वगैरे, न्यायावली, विंग सी, तात्काळ व विजुला बीड, महाराष्ट्र-४११०२१, बीड, महाराष्ट्र तर्फे येथे २ - १९०३, १९०३२, १९ वा मजला, हावर्स इम्प्लोईड, सेक्टर क्र. ३०९, वारी, नवी मुंबई, नवी मुंबई, महाराष्ट्र-४००००३</p> |  |



**कल्याण महानगर महामंडळ लि., कल्याण**

दिनांक :- २७/१०/२०२६

**१ले शुद्धिपत्रक**

निविदा सूचना पत्रक क्र. ०३/२०२६-२०२७

कामाचे स्वरूप :- “परिवहन भवन” आरक्षण क्र. २४३, बिरला वन्या केडीएमटी येथील तळमजला आणि पहिल्या मजल्यावरील स्थापत्य (civil) व अंतर्गत (Interior) कामाचे शुद्धिपत्रक खालील प्रमाणे आहे.

१) कामाची व्याप्ती समजून घेण्यासाठी संबंधित संस्थानी सविस्तर रेखाचित्राची (Detailed Drawing) मागणी केली होती.

तरी महाराष्ट्र शासनाच्या पुढील <https://www.mahatenders.gov.in> या संकेतस्थळावर प्रसिध्द करण्यात आलेले (Pre-bid) बैठकीचे इतिवृत्त पहावे.

सही/-

(**डॉ. विजयकुमार द्रासे**)  
**संचालक तथा सचिव**  
 कल्याण महानगर महामंडळ लि.,  
 कल्याण

जा. क्र.कडोमण/जसंवि/मुका/५७२

दिनांक:- २७/१०/२०२६

येने आणि साधारण व्यवसायातील मिळकती आणि इतर मत्ता या तारण मत्तांच्या विक्रीद्वारे वसुली विक्री प्रक्रियेकरिता खात्यासाठी दाखिल नसाल

मुहाला लिखित विवरणपत्राच्या प्रतीसह अर्जदारांना दाखल करण्याचे प्रबंधकसमक्ष ०२/११/२०२६ रोजी स. ११:३० वा. उद्घाटनारंभवेदधीन दिले जाईल असेल.

कसूरवाचक हज्ज्या

मुमच्या खाली पाड्या सहोने आणि न्यायाधिकारणाच्या शिक्क्याने दिली सत तारीख: ०४/०९/२०२६

समन जारी करण्यासाठी अधिकृत अधिकार्याची स्वाक्षरी.

सही/-  
प्रधानक

टीप: ये प्रत्येक संकेत ते वाक्यतु टाकावे.

मुंबई डीआरटी-१, मुंबई

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**वसुली अधिकारी**

यांचे कार्यालय महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १५६ व त्याखालील नियम १०७ च्या प्रांत अधिकाऱ्यांसाठी

**संलग्न - मुंबई विंडी तंबाखू व्यापारी सहकारी पतपेदी मधुदित, मुंबई**

रजि.क्र.बी.००. एम.ए.एस.आर./९७७/१९७९

सहजीवनन को.ऑ.हो.सो.तलमजना,रुमन नं.०१० व.ना.न. जोशी मागि, मुंबई ४०० ०९३ .

को.८६५७४४०९७९ Email id pmvt79@yahoo.in

**नमुना - “झेड”**

नियम १०७ चा उपनियम (११ (डी - १) )

**स्थानवर निलकत प्रतीकाकरणन तांबा नोटीस**

ज्या अशी खालीली पतपेदी करणार वसुली अधिकारी श्री मणेरी अर्जुन महाजन संलग्न मुंबई विंडी तंबाखू व्यापारी सहकारी पतपेदी मधुदित, मुंबई यांनी महाराष्ट्र सहकारी संस्था नियम १९६९ चा नियम १०७ नुसार कलम १०९ दाराक २०२७/२०२९ ची मागणी नोटीस दिलाक १४.०८.२०२६ रोजी हुकुमनाब्यातीतील कर्जदवार व जमोनीमदवार यांस बाजवाली कि,

| <p align="center"><b>“आदेश पत्रिका”</b></p> <p align="center"><b>वसुली कार्यवाहीचा क्र. ७२ सन २०२३</b></p> |                        |                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                     |
|------------------------------------------------------------------------------------------------------------|------------------------|-------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|
| कोणत्याही कार्यवाहीसाठी न्यायाधिकरणसमोर अर्ज कोणत्या तारखेला द्यावे                                        | दस्तावेजांचे खात्रीकरण | निशाणी क्र.       | बँक ऑफ इंडिया सिस्टम मे. यु.एन.ए. वॉशिंग्टन एरएस (मालर से. ज्योती विजय तहदानी)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | न्यायालयावरील अर्जाल किंवा अर्ज तयार करणारा आला आहे |
| १                                                                                                          | २                      | ३                 | ४                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | ५                                                   |
| ३०.०४.२०२६                                                                                                 |                        | ७<br>८<br>०<br>/- | कार्यावाही पुन्हा सुरू करण्यात आली. प्रमाणपत्रधारक बँकच्या वतीने मे. टी.सी. अँड कंपनी वाचनायामार्फत कबूल पत्र, नेतून राखत उपस्थित. प्रमाणपत्र कर्जदार अधुरावित. मान्यतेच्या लागूतील उपाय करण्यासाठी प्रमाणपत्रधारक बँकेने समन्वयाय शपथपत्रमाह अर्ज दाखल केला. अर्ज मंजूर करण्यात आला. सद्य वसुली कार्यवाहीतील प्रमाणपत्र कर्जदारांना कर्ज वसुली आणि दिव्दाखोरी अधिनियमाच्या कलम २८(४ए) अंतर्गत शपथपत्र त्यांच्या मालकीच्या, विव्हेनवाट लावलेल्या आणि/किंवा कर्ज सुविधा घेतल्यानेल संशयित केल्या, त्यांच्या स्वतःच्या नावासाठी आणि/किंवा त्यांच्या अडविल्यासाठीचा नाववसूलित सर्व योग्य आणि स्वाभाविक मातंगपत्राचा सविस्तर तशील असलेले शपथपत्र, तसेच मागील ५ वर्षांचे प्राथमिक वित्तपत्रपत्र व गणनेचा तशील, मागील ५ वर्षांचे खाते | २३.०६.२०२६                                          |

| <p>२२. १०.१९६२ दिनांक नियंत्रण कर्जदार देवद. स्वकामीजी पतसंघको कार्यालय अगशीरी ठरल्यामुळे या द्वारे त्यांना व नत्तान लोकांना सूचना देण्यात येत आहे की, खालील नमुने सही करवया यांनी त्यांना महाराष्ट्र शासकीय संस्था अधिनियम १९६१ वा नियम १०७ वा उपनियम ११ (६) -१) मूला २०२२ रकमेवर शासकीय अधिकारान्वये खालील नमुने मालमत्तेशी प्रांतिकमालक ताब्याविकांक २२.१०.१९६२ रोजी घेतल्या आहे.</p> <p>विशेष करून अशादीत निर्णय कर्जदार व नत्तान लोकांच्या खात्यावर केले जाते कि सदर मालमत्तें बाबत कोपोतारी व्यवहार करून देणे आणि सदर मालमत्तेशी कोपोतारी व्यवहार केल्याचा तो संस्थेस बंधनकारक राहणार नाही व या अगशीरी अगशीरवार कसेल तो मुंबई विडी तंबाखू व्यापारी सहकारी पतसंघी मर्यादीत, मुंबई या संस्थेचा रु.४,३२,४९८/- (अशरी रक्कम) रु. चार लाख बत्तीस हजार चारशे अठराव्याच फक्त) दिनांक ३०.९.१९६२ पर्यंत व त्यानंतरील खाज व देव खाज + इतर खर्च या रकमेचा बाजोस अशीच राहिल नाही याची नोंद घ्यावी.</p> |                                                                           |                                                                                                                                                                                                    |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <p>खावत मालमत्तेचे वर्णन</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                                           |                                                                                                                                                                                                    |
| अ.क्र.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | कर्जदार नाव व वसुली दाखला क्र. व दिनांक                                   | मालमत्तेचे वर्णन                                                                                                                                                                                   |
| १                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | श्री. विनोदकुमार विताराना डिंग, वसुली दाखला क्र २२३२ दिनांक २१.०९.२०.२०४२ | पी.एस. /१५९१.रुम नं.५८९, युनिट नं.३०, संगम सेवा सोसायटी, मोरगावा पंच, फिकसिग्रीटी जवळ, आर मिल्क लोकी, गोराईवाड-पूर्य, मुंबई-४०००६५                                                                 |
| दिनांक: २२.१०.२०२६<br>दिनांक: मुंबई                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                                           | सहरी/-<br>श्री गोवंध अमृत चव्हाण वसुली अधिकारी<br>( महाराष्ट्र शासकीय संस्था अधिनियम १९६० व कानून १९६६ (२) व नियम १९६१ वा नियम १०७ (अन्वये) )<br>मुंबई विडी तंबाखू व्यापारी सहकारी पतसंघी मर्यादीत |

सदर सूचना/आक्षेपाबाबतची सुनावणी दि. ०६/११/२०२६ रोजी उद्यान अधिकारी व वृक्ष अधिकारी यांच्या कार्यालयात दुपारी ४.३० ते ०५.०० वाजेदरम्यान करणायत येईल.

**उद्यान अधिकक्षक यांचे कार्यालय,**  
**उद्यान अधिकक्षक व वृक्ष अधिकारी यांचे कार्यालय,**  
**वीरमाता जिजाबाई भोसले उद्यान व प्राणिसंग्रहालय,**  
**२ रा मजला, हम्बोल्ट पब्लिक नक्ष**  
**संत सावता माजी मार्ग, माथखळा (पूर्व) मुंबई-४०० ०२७**

दुरुध्वनी क्र. २३७४२१६२ E.mail- [dysg.ta@mcmg.gov.in](mailto:dysg.ta@mcmg.gov.in)

**सहो/-**  
**उद्यान अधिकक्षक**  
**व वृक्ष अधिकारी**

**पिआरओ/1793/एडीव्ही./2026-27**

**कुठेही पाणी साचू देऊ नका, डासंसा न निमंत्रण देऊ नका**

नोंदणीकृत पोस्ट/दस्तीमार्फत  
 फॉर्म क्र. १४ (रेग्युलेशन ३३(२))

**कर्म व सुली न्यायाधिकरण क्र. ॥ मुंबई येथे**

एमटीएनएल भवन, तिसरा मजला, स्ट्रुड रोड, अपोलो बंदर, कुलाबा मार्केट,  
 कुलाबा, मुंबई - ४००००५.

**मागणी सूचना**

किक्लरी ऑफ डेन्टसु क्यु टू वॅक्स अॅन्ड फायनान्सिअल इन्स्ट्रुक्शन्स अॅक्ट, १९९३  
 ची कालम २५ २८ आणि आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या निमत  
 व अन्वये सूचना

टी.आर.सी. क्र. २५६ सन २०१६  
 वॅक ऑफ महाराष्ट्र

परी.क्र.-२२

मुढील तारीख: १८/११/२०२६  
 ... प्रमाणपत्र धारक

विरुद्ध

मे. अखिल इमॅजिनेटर आणि इतर  
 ... प्रमाणपत्र देणीदार

|                                                                                                                                           |                                                                                                    |                                                                                                                                                                                                                                       |
|-------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|                                                                                                                                           |                                                                                                    | देण्यात यावी.<br>अनुपालनासाठी तहकूब, वसुली<br>अधिकारी                                                                                                                                                                                 |
| <b>फॉर्म जी</b>                                                                                                                           |                                                                                                    |                                                                                                                                                                                                                                       |
| <b>स्वास्थ्यच्या अभियंतीकरिता स्वयंसेवक</b>                                                                                               |                                                                                                    |                                                                                                                                                                                                                                       |
| ईजिनआर इंडिया ऑटोटेक मध्येथळे लिमिटेड                                                                                                     |                                                                                                    |                                                                                                                                                                                                                                       |
| एमआयबीडीसी बाळूज औद्योगिक क्षेत्र, छत्रपती संभाजीनगर, महाराष्ट्र, ४३१००५ येथे                                                             |                                                                                                    |                                                                                                                                                                                                                                       |
| <b>ऑटो पारदर्शकता उपाययोजना कार्यवत्त</b>                                                                                                 |                                                                                                    |                                                                                                                                                                                                                                       |
| (इन्सायन्टी अँड कन्सल्टंट्स बोर्ड ऑफ इंडिया (इन्सायन्टी रिग्युलेशन प्रोसेस<br>फॉर कॉर्पोरेट रिग्युलेशन, २०१५ च्या युरेलेशन ३१६(१) अन्वये) |                                                                                                    |                                                                                                                                                                                                                                       |
| <b>अ. क्र.</b>                                                                                                                            | <b>संबंधित तपसिल</b>                                                                               |                                                                                                                                                                                                                                       |
| १.                                                                                                                                        | १/न/सीआयएन/एलएलसी प्र. सहित<br>कॉर्पोरेट कर्जदाराचे नाव                                            | ईजिनआर इंडिया ऑटोटेक मध्येथळे लिमिटेड<br>PAN: AAFDC5707P<br>CIN: U14900MH2016PTC217607                                                                                                                                                |
| २.                                                                                                                                        | नॅशनलूट कर्जावाल्यांचा पत्ता                                                                       | १९०३/१९०३ए, ११ वा एफएलसी, हाव्हे इकोटेक पार्क, सेक्टर ३०८,<br>नारी, सी०३०३, महाराष्ट्र, भारत, ४००००६.                                                                                                                                 |
| ३.                                                                                                                                        | वेबसाईटची मुद्राएल                                                                                 | उपलब्ध नाही                                                                                                                                                                                                                           |
| ४.                                                                                                                                        | जमनीत जलन स्थळा मत्ता असलेल्या<br>ठिकाणाचे तपसिल                                                   | एएमआयबी बाळूज, छत्रपती संभाजीनगर येथे स्थित औद्योगिक मिल्कलत<br>आणि धारण, येथे स्थित व्यावसायिक कार्याल.                                                                                                                              |
| ५.                                                                                                                                        | मुख्य उत्पादने/सेवांची व्यापित खलता                                                                | जलत नाही                                                                                                                                                                                                                              |
| ६.                                                                                                                                        | मागील आर्थिक वर्षात विकलेल्या मुख्य<br>उत्पादने/सेवांचे परिमाण आणि मुल्य                           | वित्तीय वर्ष २०२१-२२ साठी उपलब्ध असलेल्या सेक्टरच्या वित्तीय विवरण<br>पत्रांनुसार, परिणामातूनच मिळालेला एकूण माहसूल रु. १.४४ कोटी इतका                                                                                                |
| ७.                                                                                                                                        | कंत्राटी/ कामगारांची संख्या                                                                        | मुल्य                                                                                                                                                                                                                                 |
| ८.                                                                                                                                        | देत जरीची सेवकी उत्पादक विभाग विविध<br>(अनुपलब्ध)                                                  | सीडीपी वित्तीय विवरणयेथे पाठवत आहे. ईमेल पत्ता:dp.dnrindia@gmail.com                                                                                                                                                                  |
| ९.                                                                                                                                        | पुढील तपसिल, प्रिडिक्शन्स पारदर्शकता<br>संस्थापनाच्या संदर्भात देत येऊनय                           | वित्तीय विवरण येथे पाठवत आहे. ईमेल पत्ता:dp.dnrindia@gmail.com<br>वित्तीय बोर्ड हा <a href="https://ibb.gov.in/claims/claim-process/">https://ibb.gov.in/claims/claim-process/</a><br>U149000MH2016PTC217607 वा वेबसाईटवर उपलब्ध आहे. |
| १०.                                                                                                                                       | पारदर्शकता कानून २०१२(१८) अन्वये<br>लिफ्टएल्युजन्ड अडवर्टाईजिंग ऑर्गन<br>त उपलब्ध आहे अडवर्टाईजिंग | पत्रात निवडलेल्या पारदर्शकता अभियंतीकृत दस्तऐवज ईमेल च्यावेळी<br>आलेले, जे dp.dnrindia@gmail.com या ईमेल पत्तावर ईमेल च्यावेळी प्राप्त<br>करता येतील.                                                                                 |
| ११.                                                                                                                                       | संबंधित निराकरण अडवर्टाईजिंग तापसुली<br>नवी नुती कन्सल्टंट्स सीएम                                  | १२-११-२०२६, सायं. ०५.०० वा येईल                                                                                                                                                                                                       |

कांकरा झुंड (निधन १९४७ घ घाट निमन घ घाट (३-४))

आा अशीं महाराष्ट्र सांख्यिकी संस्था निमन १९६१ या निमन १९७० (११ औं-१) प्रमाणे ०१ गोराई नागरी सहकारी पतसंस्था मर्यादित, मुंबई या संस्थेचे वसुली अधिकारी यांनी महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १५६ अन्वये त्यांना प्रदान करण्यात आलेल्या शक्तीचा वापर करून निमनांक ०१/१०/२०२६ रोजी हाचच निमन स्थानर मिळकत जती आदेश जा.क्र. एस्.आर.ओ./२४१/२०२६-२७ पाठित करून कर्जदार श्री. संजय शंकर कदन आणि सौ. शुभांगी संजय कदन यांना सदर आदेशात दिलेली मुदल कर्ज अधिक व्याज व कायदेशीर खर्चासह होणारी एकूण रक्कम रु.१०,५९,६५०/- (दहा लाख एकोणपचास हजार साहोरो पन्नास फक्त) आदेश तात्काळपासून तात्काळीत भरण्यास सांगितले होते. दलील रजकारणी पत्रातेक करण्यात कर्जदार /जमिनदार अन्वयत आदेशावर याद्वारे कर्जदार / जमिनदार व सर्वसामान्य जनतेला सुचित माहिती देण्यात येतो की, निमनस्थाक्षरीकरांनी येथे खाली वर्णन केलेल्या मिळकतीचा सांकेतिक क्रमांक महाराष्ट्र सहकारी संस्था कार्यालय १९६० कलम १५६ व निमन १९७० प्रमाणे यांना प्रदान झालेल्या अधिकाराचा वापर करून वि. २६/१०/२०२६ रोजी केलेल्या आदेश. विशेषतः कर्जदार /जमिनदार आणि सर्वसामान्य जनतेला याद्वारे इशारा देण्यात येतो की, खाली वर्णन केलेल्या मिळकतीची व्यावहार कर व सदर मिळकतीची केलेला कोणतीही व्यवहार ०१ गोराई नागरी सहकारी पतसंस्था निमनदित, मुंबई सहकारी क. १०,५९,६५०/- (दहा लाख एकोणपचास हजार साहोरो पन्नास फक्त) अतिव त्यापुढे होणारा व्याज आणि त्यावरील येणारा आनुवंशिक परिचय खर्च, आकार घ. सह. (कंत्रितिकरिता सदर आणि उपरोक्त भारता अधिन राहिली.

स्थानर मिळकती वर्णन

मुनिसिपल घर क्र. ७७/१४४/७, मालमता क्र. १०७०१३५, ब्लॉक क्र.७७, रुम. नं. १३१३५, कृपासप्त डाळ,आचरकरडाळ, पोखरण रोड नं.०१, ज्योती इंग्रिश शाळेजवळ, शास्त्रीनगर, ठाणे (प) ४००६०६

**दिनांक:** २६/१०/२०२६

**ठिकाण:** शास्त्रीनगर,ठाणे (प)

**शिवका**

**विशेष वसुली आणि वित्तीय अधिकारी**

(महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १५६ व निमन १९६१ चे निमन १९०० अन्वये)

सही/-

कादिवली पूर्व, मुंबई-४००१०१.

२. श्री. अश्विनेश रणल पांडे डी-०१, गोकुळ रेसिडेन्सी, ओबेरॉय गार्डनसमोर, ठाकूर व्हिलेज, कादिवली पूर्व, मुंबई-४००१०१.

वयादारे सूचित करण्यात येते की, मगानवी पीठासीन अधिकारी, कर्ज वसुली न्यायाधिकरण - III, वाराणी यांनी मूल अंश क्र. २०२ सन २०११ मध्ये जारी केलेल्या वसुली प्रमाणपत्रानुसार तुमच्याकडून रु. १६,६०,८९१/- (रुपये पंधरा लाख साठ हजार आठशे बारा मास) इतकी रक्कम देय झाली आहे. अर्जाद्वारा प्रमाणपत्र काको क्र. १ आणि २ यांच्याकडून संयुक्तरीत्या व स्वतंत्रपणे रु. १६,६०,८९१/- (रुपये पंधरा लाख साठ हजार आठशे बारा मास) इतकी रक्कम तसेच संपूर्ण वसुली होईपर्यंतचे पुढील व्याज आणि खर्च वसूल करण्याचा अधिकार आहे. तुम्हाला यादारे हा सूचनेच्या प्राप्तीच्या १५ दिवसांत तशी रक्कम प्रदान करण्याचे निदेश देण्यात येतो आहे, अन्यथा कर्मचार्या, रिक्तरीटी ऑफ डेव्हिस ड्यु टू बैक्स अँड फायनान्सिअल इन्स्ट्रुयुशंस अँड, १९९३ च्या व्याज अंगत्त बनवलेले नियम यांच्या अनुषंगाने वसुली केली जाईल.

वरील रकमे व्यतिरिक्त तुम्हाला खालील रकमा सुद्धा भराव्या लागतील:-

(i) प्रमाणपत्र/निष्पादन प्रक्रियेच्या हा सूचनेनंतर तात्काळ सुरू होणाऱ्या कालावधीसाठी देय असे व्याज

(ii) ही सूचना आणि वॉरंटसच्या बाळावणीच्या व थकबाजी रकमेच्या वसुलीकरिता केलेल्या अन्य सर्व उपायांद्वारेच्या संस्थांचा आलेले सर्व खर्च, आकार आणि परिचय.

आप्तल्याच्या वादोरे आदेश देण्यात येतो की, पुढील कार्यवाहीसाठी दिनांक १८/११/२०२६ रोजी दुपारी २.३० वाजता अधोस्त्याक्षरीमार्फत हजर राहवा.

माझ्या हस्ते आणि न्यायाधिकरणच्या शिक्क्याने हा २१ ऑक्टोबर, २०२६ रोजी दिले.

(जेतन जे. भिमगंजे)  
वसुली अधिकारी,  
डीआरटी - II मुंबई

ध्यान

**केन्ट्रल बैंक**

 **Canara Bank**

वसुली विभाग क्षेत्रीय कार्यालय कोल्हापूर

|     |                                                                                                            |                                                                                        |
|-----|------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------|
| १३. | समावेश उदास अर्द्धवर्षाचा ताल्लुकरी यादी जारी करण्यारी तांरिण                                              | ०७-१२-२०२६                                                                             |
| १४. | मॉडेली अमी, इन्वेलुशन मॅट्रिक्स आणि पोन्सव निवारका अर्वाचा निवारका पोन्सव कालावधी विनियमिती अर्वाची तांरिण | १२-१२-२०२६                                                                             |
| १५. | मिग्नारका पोन्सवचा सादरकरणाकरिता अंमल तारख                                                                 | ११-०१-२०२७, सां. ०५.०० वा पर्यंत                                                       |
| १६. | स्वायत्त्याची अभिव्यक्ती सादर करणाऱ्यांची प्रक्रिया सिल                                                    | dr.pdrinidag@gmail.com                                                                 |
| १७. | एमएसएसई म्णुन कॉर्पोरेट कर्जादमाच्या नोंदणीकृत स्थितीचा ताल्लुक                                            | सध्या, सीडीबी एमएसएसई म्णुन नोंदणी शाख्याची पुढी करणारी कोणतीही कागदपत्र उपलब्ध नाहीत. |

**सही /**  
**मंगेश शि. केकरे**  
**निजल्लुशन प्रोफेशनल**  
**डीएनआर इंडिया ऑटोटेक प्रवकट लिमिटेड**  
**IBBI Reg. No.: IBBI/IPA-001/PA-AF0539/2017/18/10964**  
**PAA-312/2026**

**दिनांक: २८/१०/२०२६**  
**ठिकाण: डोंडी**

**कार्यालय क्र. ६०७, चेकम सेंटर, हटेल ऑरियानावावा,**  
**आएनटी मार्ग, डोंडी (पश्चिम) - ४०४००६**



**नोंदणीकृत कार्यालय :** शिंडव रंबांन कांजंड, योगावज, गुजरात-३६२ २६६ (टी) +९१ २२१३२६५०१००  
 (टोल फ्री) १८०० २७०००० सीआयएन : ५६५१२२जी२जी२०१६एसीएसी८३७७९  
[homefinance.adityabirlacapital.com](http://homefinance.adityabirlacapital.com)  
**शाखा कार्यालय -** आदित्य बिरला हाऊसिंग फायनन्स लिमिटेड, ८ वा मजला, जी कॉर्प, टेक पार्क, घोडबंदर  
 रोड, कासारवडवली, ठाणे (पश्चिम) - ४००६१५

**१. एचएफएफएल : सुखाल प्रदाता - १९७२०१०७८**  
**२. लिलाव सेव प्रदाता (एएसपी) - न.सी. - १-प्रोक्षयसुटेड टेक्नॉलॉजीज प्रा. लि.**  
**(ऑनकरदातयाग) श्री. राम शर्मा - संपर्क क्र. ८००००२३३१९ आण ९१६५५६२८१९**

**स्थायर मिल्कतनीय विक्रीकरिता विक्री सूचना**

सिक्युरिटाइयव्हेशन अँड फिनन्सियल अँफ फायनान्सियल अँसेस्टर्स अँड एफ्रोसमेंट अँफ सिक्युरिटी डेवेलपर्स लिमिटेड, २००२ सहवाचा सिक्युरिटी डेवेलपर्स (एफ्रोसमेंट) नियम,

# NOTICE

Mr. Anil Charles Pinto, a Joint Member of the Andrade House Co-operative Housing Society Ltd., having 50% shares and interest in the capital/property of the society for Flat no. 101(11), Andrade House Co-operative Housing Society Ltd., C.S. no. 126 and 2/1526 of Mahim Division, Dayan Sagar, Raobahadur S.K. Bole Road, Dadar (w), Mumbai - 400 028 and holding Flat No. 101 (11) in the building of the society, died 3rd April 2026 without making any nomination. He held 50% shares vide Share Certificate No. 9 dated 12/11/1999, for Five fully paid up shares of Rupees Fifty each, bearing distinct numbers from 41 to 45 (both inclusive). Mr. Anil Charles Pinto made a Will dated 19th March 2018 thereto he bequeath this property in favour of his wife Mrs. Marie Anne Pinto. The society hereby invites claims or objections in writing from the heir/heirs, other claimants/objector or objectors to the transmission of the said shares and interest in the shop no: 1 and Garage No: 7 of the deceased member in the capital / property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transmission of shares, title and interest of the deceased member in the capital / property of the society. If no claims / objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital / property of the society in such manner as is provided under the bye-laws of the society. The claims / objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital / property of the society shall be dealt with in the manner provided under the bye-laws of the society.

For and on behalf of  
Hon. Secretary  
**Andrade House Co-operative Housing Society Ltd.,**  
Registration No. BOM/(WGN)/HSG/(TC)/3812/88-89

**Place: Mumbai**  
**Date : 28/10/2026**

VP

**कळजा सूचना (कलम १३(४))**  
**(स्थाय मिल्कतीकरणा)**

ज्याअर्थी,

निम्नस्वाधिकारीत कांढा बँकेचे अधिकारी यांनी सिक्युरिटायझेशन अ‍ॅक्ट १९८५/२, सिक्युरिटी इंटरोस अ‍ॅक्ट, २००२ (२००२ अधिनियम ५४) (यापुढे ज्याचा उल्लेख “सदर अधिनियम” असा करण्यात आला आहे) अंतर्गत आणि सिक्युरिटी इंटरोस (एफोर्समेंट) रूल्स, २००२ च्या नियम ३ वरून वाचण्यात येणाऱ्या कलम १३(१२) अन्वये प्रदान करण्यात आलेल्या अधिकारांचा वापर करून दिनांक २५.०८.२०२६ रोजी मागणी सूचना जारी केली होती. सदर सूचनेद्वारे कर्जदार धरमदास तुकाराम तुलुवासवानी, सुभाष पद्मनंदहे आल्टरेच (हमीदार), निर्मला तुकाराम तुलुवासवानी, सुभाष तुकाराम तुलुवासवार, जर्मिला चंद्रकांत केळुसकर, स्वप्नगांधा प्राकाश कांबळे (संमतीदार) यांना सूचनेमध्ये समजू केलेली रु. ५,७९,५५२.४० (रुपये पाच लाख एकाहस्र हजार चारशे बावन्न आणि चाळीस सैसे मात्र) सदर सूचना प्राप्त झाल्याच्या तारखापासून ६० दिवसांच्या आत परतफेड करण्यास पाितले होते.

सदर रक्मेची परतफेड करण्यात कर्जदार असमर्थ ठरल्याने, याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की निम्नस्वाधिकारीना खालील वर्णिलेल्या मिल्कतीचा कळजा आणता/तिता सदर अ‍ॅक्टच्या आत परतफेड करण्यास पाितले आहेत.

सदर अधिकाऱ्यांचा वापर करून हा २७ ऑक्टोबर, २०२६ रोजी घेतला आहे.

विशेषतः कर्जदार आणि सर्वसामान्य जनतेला याद्वारे इशारा देण्यात येतो की, सदर मिल्कतीची व्यवहार करू नये व सदर मिल्कतीसाठी कोणत्याही व्यवहारा केंद्रा बँक, रु. ६,००,६९२.४० आणि त्यावरिल व्याजाच्या भासाअधिम राहित.

सुरक्षित मालमत्ता विमोचित करण्यासाठी उपलब्ध असलेल्या कालावधीसंपूर्ण भोग, एकूण क्षेत्रफळ ७२.६० चौ. मीटर, कारागनुसार चतुःसूत्रांमाह.

**स्थाय मिल्कतीचे वर्णन**

कोल्हापूर येथील सिद्धार्थ नगर, बुधवार पेठ येथे स्थित, सीटीएस क्र. २१०५/६, क्षेत्रफळ मोजमापित १२.५ चौ. मीटर, सीटीएस क्र. २१०५/२, क्षेत्रफळ २८.४ चौ. मीटर, सीटीएस क्र. २१०५/३, क्षेत्रफळ मोजमापित ११.२ चौ. मीटर आणि सीटीएस क्र. २१०५/४, क्षेत्रफळ १२.५ चौ. मीटर असलेल्या मालमत्तेचा संपूर्ण भाग, एकूण क्षेत्रफळ ७२.६० चौ. मीटर, कारागनुसार चतुःसूत्रांमाह.

सही/-  
 प्राधिकृत अधिकारी  
 केंद्रा बँक

दिनांक : २०.१०.२०२६  
 दिनांक : कोल्हापूर

**विकाससाठी - इलानाया वक्रो सुचना**

याद्वारे सर्वसामान्य असेल तेवढे विषयतः कर्जादारांना व हमीदारांना सूचित करण्यात येते की, खालील पत्राने केरली आर्टिव्ह बिलॉ ह्राऊसिंग फायनान्स लिमिटेड/ताण धनको यांच्या प्रवाशन गहाण/प्रमारित स्वायर मार, ०४-०५-२०२५ रोजी नवी परफार्मिंग अंसेट (एनपीए) म्हणून वागूकृत झाल्याचें, विकसुवृत्तीप्रेक्षण अँड डिकन्स्ट्रक्शन् अँड फायनांसियल अँसेट्स् अँड एकोनॉमिस्ट ऑफ सिसुवृत्ती इंटरॅन्ट अधिनियम, २००२ (५४ सन २००२) (वापुडे) "सदर अधिकारी" म्हणून संदर्भित। च्या कलम १३(२) अंतर्गत १९-०५-२०२५ रोजी सुचना जारी करण्यात आली होती, ज्याद्वारे आपण कर्जदारांना ६० (साठ) दिवसांच्या चारोस काळाबधीत भार. २३,६४,४२३.१२/- (रुपये तेवीस लाख चौसठ हजार चारोस तेवीस आणि वारा पैसے मात्र) इतक्या मुद्दी देवेतो की परतदेळ करण्याचे आवाहन करण्यात आले होते. सदर स्थानार ताणधन कोरा अनधिकृत/प्रत्यक्ष कक्षा आर्टिव्ह बिलॉ ह्राऊसिंग फायनान्स लिमिटेड/ताण धनको यांच्या प्राधिकृत अधिकाऱ्यांनी १७-०३-२०२५ रोजी घेतलेला ठराव, कर्जदार आणि हमीदार, म्हणजेच चेवन वामन माथे आणि प्रिती चेवन माथे यांच्याकडून वसूल कावायची भार. २३,६४,४२३.१२/- (रुपये तेवीस लाख चौसठ हजार चारोस तेवीस आणि वारा पैसے मात्र) आणि वसुलीच्या दिनांकापर्यंत त्यावरिल पुढील व्याज व इतर खर्चांचा वसुलीसाठी, सदर ताणधनी आम १९-११-२०२५ रोजी "जे आहे जसे आहे", "जे काही आहे" आणि "जे काही असले तसे" या आधारवार लिलावाद्वारे विक्री करण्यात येणार आहे.

पाखोल किंमत भार. १९,००,०००/- (रुपये सोळा लाख मात्र) असेल आणि इतारा अनमत रकम (इएमडी) भार. १,६०,०००/- (रुपये एक लाख साठ चारोस मात्र) असेल. ईएमडी आम १९-११-२०२५ रोजी आहे. सदर मिळकतीच्या निष्काशणी वारीख १७-११-२०२६ रोजी स. ११:०० वा. ते सायं. ०४:०० वा. या वेळेत निश्चित करण्यात आली आहे.

**स्वायर मिळकतीचे वर्णन**

"दीप होम्स" म्हणून ज्ञात कॉम्प्लेक्सच्या डी विंगमधील पहिल्या मजल्यावरील फ्लॅट क्र. १०४ चे तसेच भागा आणि विभागा, ज्याचे एकूण क्षेत्र २६.८८ चौ.मीटर, त्यामध्ये प्रमाणाशी समार्धाई आणि आणि सुविधा क्षेत्र, सदर मजल्यावर उदरत्यागनेत सुखद दबावाजमोटील लगताने क्षेत्र, तसेच सदर मिळकतीबधीत सर परलंटावळ/जागांचे बरोदरेदारा बघाव्यात मार्गीत सामाई क्षेत्र म्हणजेच जिजाचे लेडींग, प्रवेशाग्रह, हॉल, टेंसे, कंपाऊंड, लांबी आणि पैसेज यांना समावेज, सहळे क्र. ८३, क्षेत्र मोठाआणीत ०८२० चौ. मीटर, आकारणी क्र. १-१०-३० पेस, गाव खुर्वई, तालुका अनवथा, जिह्ला जाठ येथे स्थित, कुळाण बळताणु नागरपालिका स्थानिक हद्दीत.

विक्रीच्या सप्तिस्वर अटी व शर्तीसाठी, कृपया आर्टिव्ह बिलॉ ह्राऊसिंग फायनान्स लिमिटेड/ताण धनको यांच्या संस्थेकडल्यावरील पाटिल लिंकचा संदर्भ घ्यावा, म्हणजे <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> किंवा <https://sarfaesi.auctioneer.in/>

प्राधिकृत अधिकारी  
दिनांक : २८.०१.२०२५  
टिकापः युवर्द्ध

आर्टिव्ह बिलॉ ह्राऊसिंग फायनान्स लिमिटेड